

BENCH-I

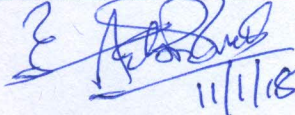
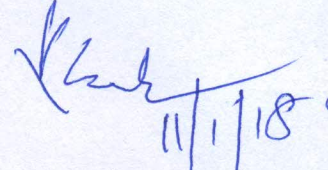
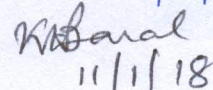
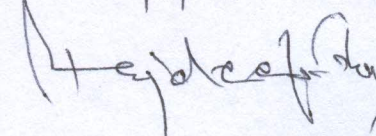
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No. 331/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th January 2018, 10.30 A.M

Name of the Company	Reliance Commercial Finance Ltd-Vs-Laxmivinyak Rice Mills Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1)	Anand Basu Mullik, Adv.	for CoC	 11/1/18
2)	Kanchan Dutta	RP	 11/1/18
3)	Kinjal Kumar Banal	for e.A.	 11/1/18
4)	Rajdeep Ray	Director	 11/1/18

ORDER

Ld. Resolution Professional (RP) as well as Ld. Counsel for the CoC, the corporate debtor and Mr. Rajdeep Ray, a Director of the corporate debtor is present.

The Director present in Court has submitted his explanation which are not satisfactory. We hereby direct the corporate debtor to fully cooperate with RP and submit complete statement as required by RP, failing which we will be compelled to pass necessary order u/s. 70 of the Insolvency and Bankruptcy Code, 2016 and to remain present in the Court on 18/01/2018.

List it on 18/01/2018.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with Date
1	Mr. J. K. Singh, Director	for COC	11/1/18
2	Mr. J. K. Singh, Director	for COC	11/1/18
3	Mr. J. K. Singh, Director	for COC	11/1/18
4	Mr. J. K. Singh, Director	for COC	11/1/18
5	Mr. J. K. Singh, Director	for COC	11/1/18

ORDER

The Resolution Professional (RP) as well as the Director of the CoC, the corporate debtor and Mr. B. K. Singh, Director of the corporate debtor is present.

The Director present in Court has submitted an explanation which are not satisfactory. We hereby direct the corporate debtor to fully cooperate with the RP and submit complete statement as required by RP (filing which) he will be compelled to do so necessary order of the Court. In the Insolvency and Bankruptcy Code, 2016 and to remain present in the Court on 18/01/2018.